

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

OA No.100/87

P Velappan Nair

Applicant

Vs

1 Senior Divisional Engineer
Southern Railway
Trivandrum

2 Divisional Railway Manager
Southern Railway
Trivandrum

3 Divisional Personnel Officer
Southern Railway
Trivandrum

Respondents

M/s. K Chandrasekharan,
PN Krishnankutty Achan
K Vijayan &
NN Sugunapalan

Counsel for
Applicant

Mrs Sumati Dantapani

Counsel for
Respondents (1 to 3)

CORAM

Hon'ble Shri G Sreedharan Nair, Judicial Member

(Order pronounced by Hon'ble Sh G Sreedharan Nair,
Judicial Member)

ORDER

The applicant, a Casual Labourer in the Southern Railway attached to the Trivandrum Division has filed this application and ^{has} prayed for quashing the order of the Senior Divisional Engineer dated 19.1.87 transferring the applicant alongwith certain others to track in view of ~~his~~ security patrolling.


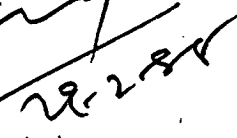
2 Respondents have filed reply in which it is stated that the impugned order has not been implemented

...2

l

and that the administration has decided not to implement the same.

3 In view of the aforesaid statement in the reply, the application is closed.

(G Sreedharan Nair)
Judicial Member
29.2.88

Index: Yes/No